

(ब) यह सर्वेक्षण कब तक पूरा हो जायेगा और इस पर कितना व्यय होने का अनुमान है ?

परिवहन तथा शीबहन संनः (रा० सं० के० आर० बी राब) : (क) जी नहीं । वन जाने पर यह पुल उत्तर प्रदेश में राज्य सड़क पर पड़ेगा । अतः इस परियोजना के समस्त मामलों से उत्तर प्रदेश की सरकार मुक्ततः संबंधित है ।

(ख) प्रश्न नहीं उठता ।

12.13 hrs.

#### RE: MOTION OF PRIVILEGE AGAINST A MEMBER OF RAJYA SABHA

Mr. Speaker: I have got two privilege motions here. Naturally I have not allowed them, but I would like to mention them. Shri Sant Bux Singh has given one and the other has been given by Dr. Lohia and Mr. Rabi Ray. They are about some remarks made by an hon. Member of Rajya Sabha in the Rajya Sabha against an hon. Member of this House, Dr. Lohia. It is unfortunate that such remarks are being made without any proof of substantiation and all that. The unfortunate remarks have been made there against an hon. Member of this House, Dr. Lohia, by an Member of the Rajya Sabha. I wonder whether that can be taken up in this House because that House... (Interruptions).

An hon. Member: What were the remarks?

Mr. Speaker: They are in record. It is public property. The Rajya

Sabha proceedings are not secret; they are public property. Shri Sant Bux Singh gave me notice yesterday; we did discuss about it. I discussed it with Mr. Joshi and Mr. Rabi Ray also today. Looking to the rules and procedures not only in this Parliament but in other Parliaments also, I feel that the other House being equally sovereign, it is not proper for us to refer the matter to a Privileges Committee here. I would only say that it is unfortunate that members make allegations against the members of the other House—Rajya Sabha members saying against Lok Sabha members and Lok Sabha members saying against Rajya Sabha members—or members make unsubstantiated allegations against each other in this House.

Therefore, I am not allowing the privilege motions to be referred to the Committee of Privileges.

An hon. Member: What is the remedy for us?

Mr. Speaker: Members have got privilege here, and they can speak anything and go scot-free. So, self-control is the only remedy so that hon. Members will not make allegations against each other which are not substantiated.

Shri Shri Chand Goel (Chandigarh): The feelings of this House that those remarks are not desirable may be communicated to the Chairman of the other House

श्री मधु सिन्घे (मुंबई) : येरा नाम अ.प.ने मजूर किया है ।

Mr. Speaker: That cannot come up today. Yesterday itself, I had admitted both, but the hon. Member had not moved it.

श्री मधु सिन्घे : कस एक ही घेने किया बा ।

Mr. Speaker: We shall take it up tomorrow. I thought that both had been dealt with yesterday.

श्री मधु लिखड़े : नियम के अनुसार एक दिन में एक ही हो सकता है।

Shri M. Muhammed Ismail (Mangaluru): On a point of order. We had tabled a calling-attention-notice . . .

Shri Swell (Autonomous Districts): Here is some hon. Member who is rising on a point of order. You should hear him.

Mr. Speaker: There is no point of order now. Papers to be laid on the Table. Shri Morarji Desai.

श्री एस० एम० जोशी : (पूना) यह एक गम्भीर सवाल है। एव मिनट में प्रायः प्राणों में एक प्रार्थना करना चाहता हूँ

Mr. Speaker: I am sorry; it will be a bad precedent. I have explained the whole position. I have had a discussion with him at length in my Chamber. I had a discussion with Sant Bux Singh also, and I had explained the whole case.

श्री मधु लिखड़े : दोनों सदनों की एक विशेष कमेटी तो बनाई जा सकती है।

Mr. Speaker: Let them move it in the other House.

श्री मधु लिखड़े : जिन्के विनाफ़ आरोप किया गया है वह नैतिक हूँ कमेटी के सामने जाने के लिए। वह मंत्रियों की तरह भाग नहीं रहे हैं। प्रायः क्या एकराज है ?

Shri M. Muhammed Ismail: We have tabled a calling-attention-notice . . .

Shri Ebrahim Sulaiman Salt (Kozhikode): We had tabled a calling-attention-notice . . .

Shri Swell: Here are two Members who have been trying to catch your eyes.

Mr. Speaker: I had not called either of them.

Shri Swell: They may not have the same lung-powder as some of us have . . .

Mr. Speaker: I know that Shri Swell is trying to catch my eye and is also passing very many remarks. If he does so, I am afraid he may not catch my eye at all. He gets up every minute and on every question and wants to catch my eye and he expects me to call only him. That is not proper.

12.18 hrs.

## PAPERS LAID ON THE TABLE

### REPORT OF DEARNESS ALLOWANCE COMMISSION

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of the Report of the Dearness Allowance Commission on the question of the grant of Dearness Allowance to Central Government Employees in future. [Placed in Library. See No. LT-520/67].

Shri S. M. Banerjee (Kanpur): The hon. Minister has laid a copy of the report of the Gajendragadkar Commission on the Table of the House just now. You will remember that on the 30th of last month, this report was sent to the Government by the Commission. We were told that Government were considering the report of the commission and that was why they had not agreed to give a rise in the dearness allowance on the basis of an average increase of 10 points in the price index. I would like to know whether Government have considered the report and if so, whether the recommendations of Government in accepting the report will also be laid on the Table? Otherwise, what is the point in our getting a copy of the report after seven days?

Shri Morarji Desai: I am laying the report on the Table of the House so that hon. Members may be in possession of it as soon as possible. Copies had to be printed, and, therefore, it took some time. Government have